

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 136 of 2009 &
I.A. No. 241 (A) of 2010**

Dated: 21st October, 2010

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Eastern India Powertech Limited

... Appellant (s)

Versus

Assam Electricity Regulatory Commission

...Respondent (s)

Counsel for the Appellant(s): Mr. Manu Seshadri & Mr. Krishan Venugopal
Counsel for the Respondent(s): Mr. Rupesh Gupta for R1
Mr. Anand K Ganeshan, Ms. Swapna Seshadri
Ms. Sneha Venkataramani

ORDER

**I.A. No. 241 (A) of 2010
(for Impleadment)**

We have heard the learned Counsel for the parties. Impleadment is allowed. Learned counsel for the Respondent seeks some time to file counter in the matter. He is permitted to do so on or before 12.11.2010 after serving copy on the other side.

Post the matter on **18.11.2010**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

PK/JS